

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 06.09.2022**

**Misc. Application No. 732 of 2022**  
**And**  
**Misc. Application No. 733 of 2022**  
**And**  
**Appeal No. 455 of 2022**

Hari Mohan Beriwalla and Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Prakash Shah, Advocate and Ms. Anjali Agrawal, Advocate  
i/b Ms. Anjali Agrawal, Advocate for the Appellants.

Mr. Sumit Rai, Advocate with Ms. Nidhi Singh, Ms. Deepti  
Mohan, Ms. Binjal Samani and Mr. Niket Dalal, Advocates i/b  
Vidhii Partners for the Respondent.

**ORDER:**

1. Since we have taken up the appeal for hearing, the  
urgency application is allowed and disposed of accordingly.

2. There is a delay in the filing of the appeal. This delay is  
being opposed by the respondent. Let a reply be filed to the

application for condonation of delay within three weeks. Rejoinder may be filed within three weeks thereafter. List for admission on October 31, 2022.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

06.09.2022  
PK